

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH**

14

**PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL)
HON'BLE SHRI RAVIKUMAR DURAISAMY – MEMBER (TECHNICAL)**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 14.12.2017 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP(IB) No.304/60(5)/HDB/2017
NAME OF THE COMPANY	Deccan Chronicle Holdings Ltd
NAME OF THE PETITIONER(S)	Dr. V Shankar
NAME OF THE RESPONDENT(S)	Deccan Chronicle Holdings Ltd
UNDER SECTION	60(5)

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
K.R. Raman	Advocate	9848071207	Raman

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

Heard Mr. K.R. Raman, learned counsel for the petitioner. The bench is of the view that the petition is not maintainable. The learned counsel for the petitioner requested time to get instructions.

Post the Case on 18.12.2017.


Member (Technical)


Member (Judicial)